

NATIONAL COMPANY LAW TRIBUNAL
MUMBAI BENCH, COURT-II

1. C.P. (IB)/273(MB)2017

CORAM:

SHRI ANIL RAJ CHELLAN
HON'BLE MEMBER (T)

SHRI KULDIP KUMAR KAREER
HON'BLE MEMBER (J)

**ORDER SHEET OF THE HEARING OF MUMBAI BENCH OF THE
NATIONAL COMPANY LAW TRIBUNAL ON 16.07.2024**

NAME OF THE PARTIES:- Feedback Highways Omt Private Limited
V/s
Supreme Infrastructure Bot Private Limited

Section: U/s 9 of Insolvency and Bankruptcy Code, 2016

ORDER

CP(IB) 273(MB)2017

Presence:-

Mr. Sharad Bansal, Adv. (VC)

... for Petitioner

None

... for Respondent

It has come to our notice that the present Corporate Debtor has already been admitted in CIRP by admission order dated 22.05.2024 passed by NCLT, Mumbai Bench VI in CP(IB) 4187(MB)2018 and Mr. Rajesh Lihala having registration no. IBBI/IPA-001/IP-P00525/2017-2018/10950 has been appointed as IRP. In view of these circumstances, the present Company Petition bearing no. CP(IB) 273(MB)2017, which was reserved for orders on 03.05.2024, is rendered infructuous. Accordingly, **CP(IB) 273(MB)2017 is dismissed as having been rendered infructuous.** The file be closed and consigned.

All pending Applications, if any, connected with the present Company Petition shall also disposed of having become infructuous in terms of the above order.

Further, Petitioner is at liberty to file its claim before the IRP so appointed in the above said Company Petition vide order dated 22.05.2024 passed by NCLT Mumbai bench VI.

Sd/-
ANIL RAJ CHELLAN
Member (Technical)
ANKIT

Sd/-
KULDIP KUMAR KAREER
Member (Judicial)